

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date 30/06/2020

To
The Interim Resolution Professional / Resolution Professional
MS Medha Kulkarni
Benglore, Karnataka
MS Medha Kulkarni
Registration No. IBBI/IPA-001AP-P00121/2017-2018/10263
Address : D301, Admiralty Square , 13 Cross ,6 Main , Indiranagar , Benglore 560068

From

M/s. SURYAWANSHI GARMENTS LLP

Having its site office at
No. 103& 107, Samaruddha Apartment,
Paud Road, Kothrud,
Pune – 411 038 Maharashtra

Subject: Submission of proof of claim.

Madam,

M/s. SURYAWANSHI GARMENTS LLP, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of KAPUYT CLOTHING PRIVATE LIMITED. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	M/s. SURYAWANSHI GARMENTS LLP
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (If AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. If A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	AAJ – 4086 Partners 1) Parth Pramod Suryawanshi DESIGNATED PARTNER DPIN: <u>06868544</u> 2) Juili Kailash Wani Alias Juili Parth Suryawanshi) DESIGNATED PARTNER DPIN: 06838498

PARTICULARS																																															
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Office No. 103 & 107, Samaruddha Apartment, Paud Road, Kothrud, Pune – 411 038 Email ID:ps@sglpune.com																																													
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	<p>OTAL AMOUNT OF CLAIM: Rs.95,76,289.53 (Rupees Ninety Five Lakh Seventy Six Thousand Two Hundred and Eighty Nine and Fifty Three Paise) long with accrued interest till actual realization of the amount and details of total claim amount are as follow:</p> <p>a) Rs 80,44,310.53 (Rupees eighty lakh forty four thousand, three hundred and ten rupees and fifty three paise only) as on 30.06.2019 inclusive of interest at 18% p.a on delayed payment / principal amount Rs 66,95,321/- (Sixty Six Lakh Ninety Five Thousand Three Hundred and Twenty One Only).</p> <p>b) Claim of accrued Interest amount of Rs. 12, 11,979/- (Twelve Lakh Eleven Thousand Nine Hundred and Seventy Nine Only) from 30/06/2019 till 30/06/2020</p> <p>c) Total claim of Rs. 3,20,000/- (Rupees Three Lakh Twenty Thousand Only) amount borne by Operational creditors towards advocate fee and IRP Fees , expenses for publication of Notice in two news papers .</p>																																													
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	<p>Total 27 Tax Invoices from date 17.02.2018 to 1806 are unpaid out of all invoices raised against Corporate Debtor by Operational Creditors and other documents are as follows :</p> <table border="1"> <thead> <tr> <th>Sr No.</th> <th>Description</th> <th>Date</th> </tr> </thead> <tbody> <tr> <td></td> <td style="text-align: center;">UNPAID</td> <td></td> </tr> <tr> <td></td> <td style="text-align: center;">INVOICES</td> <td></td> </tr> <tr> <td>1</td> <td>Invoice No. 127 (Unpaid)</td> <td>17/02/2018</td> </tr> <tr> <td>a</td> <td>Lorry Receipt No. 1018342694</td> <td></td> </tr> <tr> <td>b</td> <td>Delivery Receipt No. 26624691 along with Tax Invoice of VRL Logistics Ltd</td> <td></td> </tr> <tr> <td>2</td> <td>Invoice No. 132 (Unpaid)</td> <td>19/02/2018</td> </tr> <tr> <td>a</td> <td>Lorry Receipt No. 1018342754</td> <td></td> </tr> <tr> <td>b</td> <td>Delivery Receipt No. 26624766 along with Tax Invoice of VRL Logistics Ltd</td> <td></td> </tr> <tr> <td>3</td> <td>Invoice No. 134 (Unpaid)</td> <td>20/02/2018</td> </tr> <tr> <td>a</td> <td>Lorry Receipt No. 1018342810</td> <td></td> </tr> <tr> <td>b</td> <td>Delivery Receipt No.26624838 along with Tax Invoice of VRL Logistics Ltd</td> <td></td> </tr> <tr> <td>4</td> <td>Invoice No. 142</td> <td>06/03/2018</td> </tr> <tr> <td>a</td> <td>Lorry Receipt No. 1018343612</td> <td></td> </tr> <tr> <td>b</td> <td>Delivery Receipt No.27554276 along with Tax Invoice of VRL Logistics Ltd</td> <td></td> </tr> </tbody> </table>	Sr No.	Description	Date		UNPAID			INVOICES		1	Invoice No. 127 (Unpaid)	17/02/2018	a	Lorry Receipt No. 1018342694		b	Delivery Receipt No. 26624691 along with Tax Invoice of VRL Logistics Ltd		2	Invoice No. 132 (Unpaid)	19/02/2018	a	Lorry Receipt No. 1018342754		b	Delivery Receipt No. 26624766 along with Tax Invoice of VRL Logistics Ltd		3	Invoice No. 134 (Unpaid)	20/02/2018	a	Lorry Receipt No. 1018342810		b	Delivery Receipt No.26624838 along with Tax Invoice of VRL Logistics Ltd		4	Invoice No. 142	06/03/2018	a	Lorry Receipt No. 1018343612		b	Delivery Receipt No.27554276 along with Tax Invoice of VRL Logistics Ltd	
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	5	Invoice No. 148 (Local -By hand delivery	19/03/2018
	6	Invoice No. 149 (Local - By hand delivery)	19/03/2018
	7	Invoice No. 150 (Local -By hand delivery)	19/03/2018
	8	Invoice No. 153	22/03/2018
	a	Lorry Receipt No. 1018344564	
	b	Delivery Receipt No. 27935453 along with Tax Invoice of VRL Logistics Ltd	
	9	Invoice No. 158 (Local -By hand delivery)	29/03/2018
	10	Invoice No. 167	02/04/2018
	a	Lorry Receipt No. 1018345094 (E way Bill available)	
	b	Delivery Receipt No. 27935632 along with Tax Invoice of VRL Logistics Ltd	
	11	Invoice No. 168	02/04/2018
	a	Lorry Receipt No. 1018345095	
	b	Delivery Receipt No. 27935633 along with Tax Invoice of VRL Logistics Ltd	
	12	Invoice No. 169	02/04/2018
	a	Lorry Receipt No. 1018345096	
	b	Delivery Receipt No. 27935634 along with Tax Invoice of VRL Logistics Ltd	
	13	Invoice No. 172 (Local - By hand delivery)	02/04/2018
	14	Invoice No. 173 (Local - By hand delivery)	03/04/2018
	15	Invoice No. 175	06/04/2018
	a	Lorry Receipt No. 1018345314	
	b	Delivery Receipt No. 27935922	
	16	Invoice No. 176	06/04/2018
	a	Lorry Receipt No. 1018345316	
	b	Delivery Receipt No. 27935924 along with Tax Invoice of VRL Logistics Ltd.	



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	17	Invoice No. 177 (Local - By hand delivery)	06/04/2018
	18	Invoice No. 178	10/04/2018
	a	Lorry Receipt No. 1018345479	
	b	Delivery Receipt No. 27936113 along with Tax Invoice of VRL Logistics Ltd.	
	19	Invoice No. 179 (E Way Bill available) (Local - By hand delivery)	10/04/2018
	20	Invoice No. 181	11/04/2018
	a	Lorry Receipt No. 1018345588	
	b	Delivery Receipt No. 27936256 along with Tax Invoice of VRL Logistics Ltd.	19/04/2018
	21	Invoice No. 182	13/04/2018
	a	Lorry Receipt No. 1018345679	
	b	Delivery Receipt No. 27936384 along with Tax Invoice of VRL Logistics Ltd.	19/04/2018
	22	Invoice No. 183 (E way Bill available) (Local - By hand delivery)	14/04/2018
	a	Lorry Receipt No. 1018345715	
	b	Delivery Receipt No. 27936446 along with Tax Invoice of VRL Logistics Ltd.	16/04/2018
	23	Invoice No. 184 (E way Bill available) (Local - By hand delivery)	23/04/2018
	a	Lorry Receipt No. 1018346102	
	b	Delivery Receipt No. 29003139 along with Tax Invoice of VRL Logistics Ltd.	24.04.2018
	24	Invoice No. 206	17/05/2018
	a	Lorry Receipt No. 1018347367	
	b	Delivery Receipt No. 29611167 along with Tax Invoice of VRL Logistics Ltd.	18/052018
	25	Invoice No. 208(Local – By hand delivery)	03/06/2018
	26	Invoice No. 214 (Delivery Note 216)	16/06/2018
	a	Lorry Receipt No. 1045216378	



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	b	Delivery Receipt No. 29986167 along with Tax Invoice of VRL Logistics Ltd.	
	27	Invoice No. 215(Delivery Note 220)	18/06/2018
	a	Lorry Receipt No.1045216408	
	b	Delivery Receipt No. 29986201 along with Tax Invoice of VRL Logistics Ltd.	
		PAID INVOICES	
	28	Invoice No. 85	28/11/2017
	29	Invoice No. 86	28/11/2017
	30	Invoice No. 87	28/11/2017
	31	Invoice No. 88	30/11/2017
	32	Invoice No. 89	30/11/2017
	33	Invoice No. 90	30/11/2017
	34	Invoice No. 91	30/11/2017
	35	Invoice No. 93	09/12/2017
	36	Invoice No. 103	22/12/2017
	37	Invoice No. 104	22/12/2017
	38	Invoice No. 105	23/12/2017
	39	Invoice No. 115	10/02/2018
	40	Invoice No. 122	15/02/2018
	41	Invoice No. 123	
		EMAIL Correspondence with attachments	
	42	Email with attachments from Kapuyt admitting receipt of total goods as per total invoice	
		Ledger and total invoice list	
	43	Account statement of Ledger of SGL	01/04/2017 To 20/06/2019
	44	Incorporation Certificate of Suryawanshi Garments LLP	17/05/2017



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45	Google search result for Kapuyt Clothing Pvt. Ltd.	
46	Purchase Order with email from Kapuyt	24/11/2017
47	Purchase Order with email from Kapuyt	05/01/2017
48	Purchase Order with email from Kapuyt	02/02/2018
49	Purchase Order with email from Kapuyt	09/02/2018
50	Purchase Order with email from Kapuyt	25/04/2018
51	Purchase Order with email from Kapuyt	28/04/2018
52	Demand Notice sent to Kapuyt by Email	

6. DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS

NIL

7. DETAILS OF HOW AND WHEN DEBT INCURRED

CHRONOLOGY OF EVENTS

SL No	DATE	EVENT	Reference to Annexures (if any)	Amount in INR (if any)
1	November 2017	The Representative of the Corporate Debtor approached the Applicant/ Operational Creditor and evinced interest in purchasing fabric material and requested the Applicant for providing of sample's of the same. Thereafter there were several rounds of correspondence between the parties and the Applicant was apprised of the fact that the corporate debtor has its inhouse brand " 12 Jeans "		
2	24.11.2017	Since the quality and the specification suited the requirement, the corporate debtor raised purchase order bearing No.PO-001 on the Applicant calling upon it to supply 30 (Thirty) items with different specifications.	Page 62 of the Company Petition	
3	05.01.2018	Further the corporate debtor raised purchase order bearing No.PO-005 on the Applicant calling upon it to supply 3 (Three) items with different specifications.	Page 65 of the Company Petition	

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	4	02.02.2018	The applicant was issued with further purchase order bearing No.006, asking for 7 (Seven) items of different specifications.	Page 67 of the Company Petition	
	5	09.02.2018	The corporate debtor further raised purchase order bearing No.007 on the Applicant calling upon it to supply 4 (Four) items with different specifications.	Page 69 of the Company Petition	
	6	17.02.2018	The Applicant as required by the Corporate Debtor supplied the requisite materials through VRL Logistics Ltd Vide dispatch document bearing no.1018342694. Pertinently, the same was acknowledged and accepted by the Corporate Debtor without any demur.	Document No.01	
	7	17.02.2018	The Applicant has also raised Tax invoice No.127 as against the supplies made on 17.02.2018 vide dispatch document bearing no.1018342694. The payment was to be made within an usance period of 45 Days therein also specified in the invoice.	Page 74 of the Company Petition	3,01,261
	8	19.02.2018	Further the Applicant dispatched the second set of consignment as required by the Corporate Debtor through VRL Logistics Ltd vide dispatch document bearing no.1018342754. Pertinently, the said consignment was also acknowledged and accepted by the Corporate Debtor without any demur.	Document No.02	
	9	19.02.2018	The Applicant has also raised Tax invoice No.132 as against the supplies made on 19.02.2018 vide dispatch document bearing no. 1018342754. The payment was to be made within an usance period of 45 Days therein also specified in the invoice.	Page 75 of the Company Petition	2,00,060
	10	20.02.2018	The Applicant as required by the Corporate Debtor supplied further set of consignment through VRL Logistics Ltd Vide dispatch document bearing no.1018342810. Pertinently, the same was acknowledged and accepted by the Corporate Debtor without any demur.	Document No.03	
	11	20.02.2018	The Applicant has also raised Tax invoice No.134 as against the supplies made on 20.02.2018 vide dispatch document bearing no. 1018342810. The payment was to be made within an usance period of 45 Days therein also specified in the invoice.	Page 76 of the Company Petition	92,072
	12	06.03.2018	The Applicant further dispatched further set of consignment as required by the Corporate Debtor through VRL Logistics Ltd vide dispatch document bearing no.1018343612. Pertinently, the said consignment was also acknowledged and accepted by the Corporate Debtor without any demur.	Document No.04	

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	13	06.03.2018	The Applicant has also raised Tax invoice No.142 as against the supplies made on 06.03.2018 vide dispatch document bearing no. 1018343612. The payment was to be made within an usance period of 45 Days therein also specified in the invoice.	Page 77 of the Company Petition	4,37,446
	14	19.03.2018	The Applicant further hand delivered further set of consignment as required by the Corporate Debtor. Pertinently, the said consignment was accepted by the Corporate Debtor without any demur.		
	15	19.03.2018	The Applicant has raised Tax invoice's No.148, 149 & 150 as against the supplies made on 19.03.2018. The payment was to be made within an usance period of 45 Days therein also specified in the invoice.	Page 78, 79 & 80 of the Company Petition	5,565 + 6,259 + 2,52,363
	16	22.03.2018	The Applicant dispatched further set of consignment as required by the Corporate Debtor through VRL Logistics Ltd vide dispatch document bearing no.1018344564. Pertinently, the said consignment was also acknowledged and accepted by the Corporate Debtor without any demur.	Document No.05	
	17	22.03.2018	The Applicant has also raised Tax invoice No.153 as against the supplies made on 22.03.2018 vide dispatch document bearing no. 1018344564. The payment was to be made within an usance period of 45 Days therein also specified in the invoice.	Page 81 of the Company Petition	1,45,873
	18	29.03.2018	The Applicant further hand delivered further set of consignment as required by the Corporate Debtor. Pertinently, the said consignment was accepted by the Corporate Debtor without any demur.		
	19	29.03.2018	The Applicant has raised Tax invoice No.158, as against the supplies made on 29.03.2018. The payment was to be made within an usance period of 45 Days therein also specified in the invoice.	Page 82 of the Company Petition	1,83,959
	20	02.04.2018	The Applicant dispatched further set of consignment as required by the Corporate Debtor through VRL Logistics Ltd vide dispatch document bearing nos.1018345094, 1018345095, 1018345096 & as well as by hand. Pertinently, the said consignment was also acknowledged and accepted by the Corporate Debtor without any demur.	Document No.06, 07 & 08 respectively	
	21	02.04.2018	The Applicant has also raised Tax invoice No.167, 168, 169, 172 as against the supplies made on 02.04.2018. The payment was to be made within an usance period of 45 Days therein also specified in the invoice.	Page 83,84,85 & 86 of the Company Petition	3,80,206 +2,05,337 +1,01,617 +2,83,67

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22	03.04.2018	The Applicant has also raised Tax invoices No.173, as against the supplies made on 03.04.2018. The payment was to be made within an usance period of 45 Days therein also specified in the invoice.	Page 87 of the Company Petition	6,01,819	
23	06.04.2018	The Applicant has also raised Tax invoice No.175, 176 & 177 as against the supplies made on even date. The payment was to be made within an usance period of 45 Days therein also specified in the invoice.	Page 88, 89 & 90 of the Company Petition	96,957 +97,276 +1,49,22 2	
24	10.04.2018	The Applicant dispatched further set of consignment as required by the Corporate Debtor through VRL Logistics Ltd vide dispatch document bearing nos.1018345479, & as well as by local transport . Pertinently, the said consignment was also acknowledged and accepted by the Corporate Debtor without any demur.	Document No.09		
25	10.04.2018	The Applicant has also raised Tax invoice No. 178 & 179 as against the supplies made on even date. The payment was to be made within an usance period of 45 Days therein also specified in the invoice.	Page 91 & 92 of the Company Petition	2,16,173 +5,25,64 3	
26	11.04.2018	The Applicant has also raised Tax invoice No. 181 as against the supplies made on even date. The payment was to be made within an usance period of 45 Days therein also specified in the invoice	Page No.93 of the Company Petition	1,78,309	
27	13.04.2018	The Applicant has also raised Tax invoice No. 182 as against the supplies made on even date. The payment was to be made within an usance period of 45 Days therein also specified in the invoice	Page No.94 of the Company Petition	65,385	
28	14.04.2018	The Applicant has also raised Tax invoice No. 183 as against the supplies made on even date. The payment was to be made within an usance period of 45 Days therein also specified in the invoice	Page No.95 of the Company Petition	5,52,083	
29	23.04.2018	The Applicant has also raised Tax invoice No. 184 as against the supplies made on even date. The payment was to be made within an usance period of 45 Days therein also specified in the invoice	Page No.96 of the Company Petition	4,03,515	
30	25.04.2018	Further the corporate debtor raised purchase order on the Applicant calling upon it to supply 5 (five) items with different specifications.	Page No.71 of the Company Petition		
31	28.04.2018	Further the corporate debtor raised purchase order on the Applicant calling upon it to supply 5 (five) items with different specifications.	Page No.73 of the Company		

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				Petition	
32	17.05.2018	The Applicant has also raised Tax invoice No. 206 as against the supplies made on even date. The payment was to be made within an usance period of 45 Days therein also specified in the invoice		Page No.97 of the Company Petition	4,90,055
33	03.06.2018	The Applicant has also raised Tax invoice No. 208 as against the supplies made on even date. The payment was to be made within an usance period of 45 Days therein also specified in the invoice		Page No.98 of the Company Petition	3,88,915
34	16.06.2018	The Applicant dispatched further set of consignment as required by the Corporate Debtor through VRL Logistics Ltd vide dispatch document bearing nos.1045216378. Pertinently, the said consignment was also acknowledged and accepted by the Corporate Debtor without any demur.		Document No.10	
35	16.06.2018	The Applicant has also raised Tax invoice No. 214 as against the supplies made on even date. The payment was to be made within an usance period of 45 Days therein also specified in the invoice		Page No.99 of the Company Petition	1,83,409
36	18.06.2018	The Applicant dispatched further set of consignment as required by the Corporate Debtor through VRL Logistics Ltd vide dispatch document bearing nos.1045216408. Pertinently, the said consignment was also acknowledged and accepted by the Corporate Debtor without any demur.		Document No.11	
37	18.06.2018	The Applicant has also raised Tax invoice No. 215 as against the supplies made on even date. The payment was to be made within an usance period of 45 Days therein also specified in the invoice		Page No.100 of the Company Petition	1,51,866
38	09.07.2018	<i>Email acknowledgment</i> Acknowledging the receipt of invoice as detailed pertinently to 27 invoices as claimed to be due is forthcoming on calculating the principal amount due to the applicant is Rs.66,95,321/-		108-113 of the Company Petition	66,95,321/-
39	10.07.2018	<i>Tally Extract of the Corporate Debtor as forwarded to the Applicant vide email wherein the amount as due to the applicant is at consensus with the claim made herein.</i>		Document No.12	
40	July, 2018 to June 2019	Several email correspondences and what's App were addressed by the applicant to the Corporate Debtor calling upon it to pay the amount due. However to the reasons best known to it there were no payments made despite categorical admissions.		101-154 of the Company Petition	

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		41	05.06.2019	The Applicant was constrained to issue a demand notice in the prescribed format calling upon the Corporate Debtor to pay the amount due including the interest payable thereon as on that date, the same was served upon the Corporate Debtor.	18 - 61 of the Company Petition	79,62,34 9.88	
		42	31.07.2019	Despite causing issuance of the aforesaid demand notice there was not payment made by the Corporate Debtor. Therefore, the applicant was constrained to institute the petition No. C. P./(IB)/BB/ 340/2019 U/S 9 OF IBC 2016 read with Rule 6 of I and B (AAA) Rule of 2016 before Hon'ble National Company Law Tribunal , Benglore and Hon'ble NCLT , Benglore pleased to admit the said claim vide order dated 02/06/2020 all the contents of said petition and demand notice dated 05/06/2019 be treated as part and parcel of this Form B and kindly be red in the matter.			
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL					
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	No No					
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	NAME : SURYAWANSHI GARMENTS LLP BANK NAME : HDFC BANK ACCOUNT No. 50200026427063 IFSC CODE : HDFC0000149 BRANCH : MAYUR COLONY , KOTHRUD , PUNE – 411038 (MAHARASHTRA)					
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM	1) Certificate of HDFC BANK dated 19/06/2019 2) Emails received from Kapuyt Clothing Pvt. Ltd. Accepting the due amount 3) Total 27 unpaid Tax Invoices along with concerned lorry receipts etc. 4) Order dated 02/06/2020 in petition No. C. P./(IB)/BB/ 340/2019 U/S 9 OF IBC 2016 read with					

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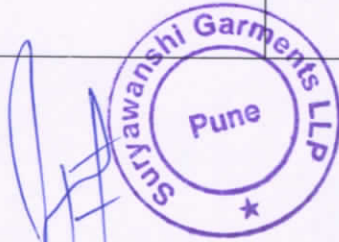
DUE TO THE OPERATIONAL CREDITOR

Rule 6 of I and B (AAA) Rule of 2016 by Hon'ble National Company Law Tribunal , Benglore and Hon'ble NCLT , Benglore pleased to admit the said claim 02/06/2020

- 5) Resolution for authority dated 01/06/2019
- 6) Incorporation Certificate of Suryawanshi Garments LLP and Online Master data of Kapuyt Clothing Pvt. Ltd. Benglore
- 7) Pan Card and Aadhar Card of Shri. Parth Suryawanshi and pan card of Suryawanshi Garments LLP\
- 8) Following six Purchase Orders from Kapuyt

Purchase Order with email from Kapuyt	24/11/2017
Purchase Order with email from Kapuyt	05/01/2017
Purchase Order with email from Kapuyt	02/02/2018
Purchase Order with email from Kapuyt	09/02/2018
Purchase Order with email from Kapuyt	25/04/2018
Purchase Order with email from Kapuyt	28/04/2018

- 9) Whats up message correspondence admitting the total due amount
- 10) Attached documents with petition (All scan copies attached herewith)



Signature of operational creditor or person authorised to act on his behalf
[Please enclose the authority if this is being submitted on behalf of an operational creditor]

Name in BLOCK LETTERS **MR. PARTH SURYAWANSHI**Position with or in relation to creditor **PARTENER Of Suryawanshi garments LLP**

Address of person signing : 401/ A, Sigma One Society, Paud Road , Kothrud , Pune 411038

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

I, **Mr. Parth Suryawanshi (partner of Suryawanshi Garments LLP, Pune)** currently residing at 401/ A, Sigma One Society, Paud Road , Kothrud , Pune 411038 hereby declare and state as follows:-

1. **KAPUYT CLOTHING PRIVATE LIMITED** , Benglore the corporate debtor was, at the insolvency commencement date, being the 02 day of August , 2019 , actually indebted to me in the sum of Rs. **80,44,310.53** (Rupees eighty lakh forty four thousand, three hundred and ten rupees and fifty three paise only) as on 30.06.2019 inclusive of interest at 18% p.a on delayed payment of Rs. 66,95,321/- (Rupees Sixty Six Lakh Ninety Five Thousand Three Hundred and Twenty One Only) from the date of default **and hence now there is TOTAL AMOUNT OF CLAIM: Rs.95,76,289.53 (Rupees Ninety Five Lakh Seventy Six Thousand Two Hundred and Eighty Nine and Fifty Three Paise)** long with accrued interest till actual realization of the amount and details of total claim amount as follow:
 - a) Rs **80,44,310.53** (Rupees eighty lakh forty four thousand, three hundred and ten rupees and fifty three paise only) as on 30.06.2019 inclusive of interest at 18% p.a on delayed payment / principal amount Rs 66,95,321/- (Sixty Six Lakh Ninety Five Thousand Three Hundred and Twenty One Only).
 - b) Claim of accrued Interest amount of **Rs. 12, 11,979/- (Twelve Lakh Eleven Thousand Nine Hundred and Seventy Nine Only)** from 30/06/2019 till 30/06/2020
 - c) **Total claim of Rs. 3,20,000/- (Rupees Three Lakh Twenty Thousand Only)** amount borne by **Operational creditors towards advocate fee** and IRP Fees , expenses for publication of Notice in two news papers .
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - i) Certificate of HDFC BANK dated 19/06/2019
 - ii) Emails received from Kapuyt Clothing Pvt. Ltd. Accepting the due amount
 - iii) Total 27 unpaid Tax Invoices along with concerned lorry receipts etc.
 - iv) Order dated 02/06/2020 in petition No. C. P./(IB)/BB/ 340/2019 U/S 9 OF IBC 2016 read with Rule 6 of I and B (AAA) Rule of 2016 by Hon'ble National Company Law Tribunal , Benglore and Hon'ble NCLT , Benglore pleased to admit the said claim 02/06/2020 \
 - v) Resolution for authority dated 01/06/2019
 - vi) Incorporation Certificate of Suryawanshi Garments LLP and Online Master data of Kapuyt Clothing Pvt. Ltd. Benglore
 - vii) Pan Card and Aadhar Card of Shri. Parth Suryawanshi and pan card of Suryawanshi Garments LLP
 - viii) All the documents attached with petition (scanned copies attached herewith) including following six Purchase Orders from Kapuyt

Purchase Order with email from Kapuyt	24/11/2017
Purchase Order with email from Kapuyt	05/01/2017
Purchase Order with email from Kapuyt	02/02/2018
Purchase Order with email from Kapuyt	09/02/2018
Purchase Order with email from Kapuyt	25/04/2018
Purchase Order with email from Kapuyt	28/04/2018

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].

Date:30/06/2020
Place:Pune



(Handwritten signature)
(Signature of the claimant)

VERIFICATION

I, **Mr. Parth Suryawanshi (partner of Suryawanshi Garments LLP, Pune)** the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Pune on this 30th day of June , 2020



(Handwritten signature)
(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].